

**COURT-II**  
**Before the Appellate Tribunal for Electricity**  
**(Appellate Jurisdiction)**

**IA-451 & 452 of 2015 in DFR 1512 of 2015**

Dated: **16<sup>th</sup> February, 2016**

Present: **Hon'ble Mr. Justice Surendra Kumar, Judicial Member**  
**Hon'ble Mr. T. Munikrishnaiah, Technical Member**

In the matter of:-

**Guttaseema Wind Energy Co. Pvt. Ltd. .... Appellant (s)**  
*Versus*  
**Karnataka Electricity Regulatory Commission & Ors. .... Respondent (s)**

Counsel for the Appellant(s) : Mr. Arun Devdas

Counsel for the Respondent(s) : None

**ORDER**

The learned counsel for the Applicant/Appellant submits that the service on the opposite parties/respondents is not effective. He prays for and is granted three weeks time to serve the opposite parties/respondents.

Dasti service is permitted.

Post the matter for hearing on IA Nos. 451 & 452 of 2015 in DFR No. 1512 of 2015 on **17<sup>th</sup> March, 2016.**

**(T. Munikrishnaiah)**  
Technical Member

**(Justice Surendra Kumar)**  
Judicial Member

*vt/kt*